

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2304  
ANSWERED ON:24.11.2010  
SECRETIVE PURCHASES  
Ray Shri Rudramadhab ;Thamaraiselvan Shri R.

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) whether substantial procurement made by the department/nuclear plants were given to single or linked vendors;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Comptroller and Auditor General (CAG) has made certain observations in this regard;
- (d) if so, the details thereof; and
- (e) the action taken/proposed to be taken by the Government to remedy the situation?

**Answer**

THE MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS. (SHRI V. NARAYANASAMY) :

(a)to(d) Comptroller and Auditor General of India (CAG) conducted performance audit of procurement of stores and inventory management of the units of Department of Atomic Energy and has submitted a report (No.13 of 2010-11). The report has, inter-alia, pointed out that substantial procurements made by the Department were based on restrictive mode of tendering (single/limited tenders) and as such could achieve only limited competition. In this onnection it is mentioned that the Department resorts to single/limited mode of tendering in cases of procurement of strategic and/or sensitive materials, technologies and original equipment items. This is also done in order to expedite supplies and ensure confidentiality of our designs and technologies.

(e) The Department has issued instructions to its Directorate of Purchase and Stores to review all related issues to reduce number of single/limited tenders. Instructions have also been issued to expedite e-procurement wherever feasible to ensure transparency, competitiveness and efficiency in procurements.